

*Friday,
22nd January, 1886*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXV

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ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1886

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1887.

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament, 24 & 25 Vict., cap 67.

The Council met at Government House, on Friday, the 22nd January, 1883.

PRESENT :

His Excellency the Viceroy and Governor General of India, K.P., G.C.B.,
G.O.M.G., G.M.S.I., G.M.I.E., P.C., *presiding.*
The Hon'ble C. P. Ilbert, C.S.I., C.I.E.
The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.
The Hon'ble T. C. Hope, C.S.I., C.I.E.
The Hon'ble Sir A. Colvin, K.C.M.G., C.I.E.
The Hon'ble H. J. Reynolds, C.S.I.
The Hon'ble Rao Saheb Vishwanath Narayan Mandlik, C.S.I.
The Hon'ble PEARI MOHAN MUKERJI.
The Hon'ble H. St. A. Goodrich.
The Hon'ble J. W. Quinton.
The Hon'ble R. Steel.
The Hon'ble W. W. Hunter, C.S.I., C.I.E., LL. D.

LICENSE-TAX AMENDMENT BILL.

The Hon'ble SIR A. COLVIN presented the Report of the Select Committee on the Bill for imposing a tax on income derived from sources other than agriculture. He said :—“ I wish to ask to be allowed to explain in a few words the object we had in view in directing the Select Committee to report in the brief time prescribed for it. Previous experience has shown that it is very necessary that a Bill of this nature should be passed into law in time to enable the Local Governments to take measures for the preparation of schedules of assessment and to commence the other necessary inquiries before the beginning of the financial year in which the Act is to be brought into operation ; as well as to allow of this Government preparing the rules which have to be drawn up under the Bill, when made law. Hitherto, owing to neglect of this precaution and to consequent delay in the time of passing the Act, there has arisen considerable inconvenience, and it has always been pressed upon the attention of the Government of India that whenever occasion arose for introducing an Income-tax Act the Local Governments should have ample time

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MIRZAPUR STONE MAHAL.

[*Sir A. Colvin; Mr. Hope; Mr. Ilbert.*] [22ND JANUARY, 1886.]
given to them, in the interests of the persons assessed, as well as in the interests
of the administration, to make all necessary preliminary arrangements in
connection with it.

“ I may also add that on previous occasions the procedure now followed
in regard to the passing of this measure has invariably been adopted, and
that Bills of this nature have been passed through the Council with the least
possible delay.”

NORTHERN INDIA FERRIES ACT, 1878, AMENDMENT BILL.

The Hon'ble MR. HOPE presented the Report of the Select Committee on
the Bill to amend the Northern India Ferries Act, 1878.

INDIAN CONTRACT ACT, 1872, AMENDMENT BILL.

The Hon'ble MR. ILBERT presented the Report of the Select Committee
on the Bill to amend section 265 of the Indian Contract Act, 1872.

MIRZAPUR STONE MAHAL BILL.

The Hon'ble MR. ILBERT also presented the Report of the Select Com-
mittee on the Bill to declare and amend the law relating to the Stone Mahal
in the District of Mirzapur in the North-Western Provinces.

The Council adjourned to Friday, the 29th January, 1886.

S. HARVEY JAMES,
Offg. Secy. to the Govt. of India,
Legislative Department.

FORT WILLIAM; }
The 26th January, 1886. }